

**FORM TM-61**

**THE TRADE MARKS ACT,1999**

**Agents Code No:**

**Proprietor's Code No:**

**Fee: Rs.10 per character in excess of 500 characters**

**Application under sub-rule 16 of rule 25 for inclusion of specification of goods or services  
in excess of 500 characters**

I(we)<sup>1</sup>.....being the applicant for the registration of a trade mark under No..... in class  
.....hereby submit a sum of Rs.....being the excess space fee at the rate of Rs.10 per  
character in excess of the 500 character allowed under sub-rule 16 of rule 25

I (we) state the total number of excess character under the aforesaid application is .....

All communications relating to this application may be sent to the following address in India:-

Dated this .....day of .....20

<sup>2</sup> SIGNATURE

NAME OF SINGATORY IN LETTERS

To

The Registrar of Trade Marks

The Office of the Trade Marks Registry,

at <sup>3</sup>

1. Insert the full name and address of the applicant
2. Signature of applicant or agent
3. State the name of the place of the appropriate office of the Trade Marks Registry (see rule 4)